

ITEM NO.1501
(For Judgment)

COURT NO.14

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Civil) No.36440/2014

RAJENDRA KUMAR BARJATYA & ANR.

Petitioner(s)

VERSUS

U.P. AVAS EVAM VIKAS PARISHAD & ORS.

Respondent(s)

([HEARD BY: HON. J.B. PARDIWALA AND HON. R. MAHADEVAN, JJ.]

WITH

Petition for Special Leave to Appeal (Civil) No.1184/2015

Date : 17-12-2024 These matters were called on for pronouncement of judgment today.

For Petitioner(s)

Mr. Jitendra Mohan Sharma, Sr. Adv.
Mr. Ajit Sharma, AOR
Mr. Akshat Sharma, Adv.
Mr. Amrit Pradhan, Adv.
Mr. Sandeep Singh, Adv.
Mr. Surender Sinha, Adv.
Mr. Sanchit Graga, Adv.

Mr. Jitendra Mohan Sharma, Sr. Adv.
Mr. Pahlad Singh Sharma, AOR
Mr. Ajit Sharma, Adv.
Mr. Sushil Kumar Sharma, Adv.
Mr. Amrit Pradhan, Adv.
Mr. Sanchit Garg, Adv.
Mr. Sandip Singh, Adv.
Mr. Durgesh Kumar, Adv.

For Respondent(s)

Mr. Vishwajit Singh, Sr. Adv.
Mr. Abhishek Kumar Singh, AOR
Mr. Pankaj Singh, Adv.
Mr. Suryansh Singh Chauhan, Adv.
Ms. Anamika Yadav, Adv.

Mr. S. R. Singh, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
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Mr. Sushil Kumar Sharma, Adv.
Mr. Amrit Pradhan, Adv.
Mr. Durgesh Kumar, Adv.
Mr. Sandip Singh, Adv.
Mr. Sanchit Garg, Adv.

1. Hon'ble Mr. Justice R. Mahadevan pronounced the judgment of the Bench comprising Hon'ble Mr. Justice J.B. Pardiwala and His Lordship.
2. Leave granted.
3. Appeals stand dismissed, in terms of the signed Reportable Judgment.
4. Pending application(s), if any, shall stand disposed of
5. The Registrar (Judicial) is directed to circulate a copy of this Judgment to the Registrar General of all the High Courts, so as to enable the High Courts to refer it, while considering the disputes relating to unauthorised construction, deviation/violation of building permission, plan, etc.
6. The Registrar (Judicial) is also directed to circulate a copy of this Judgment to the Chief Secretaries of all the States/Union Territories. All the State/UT Governments shall issue circulars to all the local authorities/Corporations, intimating them about the directions issued by this Court and for strict compliance.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)

(Signed Reportable Judgment is placed on the file)